

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.619 of 1994

Wednesday this the 27th day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Easwari K
Postal Assistant,
Ernakulam Head Post Office,
Kochi-11.

.. Applicant

(By advocate Mr. Paul Varghese)

vs.

1. Senior Superintendent of Post
Offices, Ernakulam Postal Division,
Kochi-11.

2. Chief Post Master General,
Kerala Postal Circle,
Thiruvananthapuram. 33.

3. Union of India, represented
by Secretary, Ministry of Communications,
New Delhi.

....Respondents

(By Advocate Mr.C.Kochunni Nair, SCGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks to quash Annexure.A4 by which certain details, were called for. We see no point in the relief prayed for. Presumably applicant wants the benefit available under Annexure.A3.

2. We have often come across cases of employees claiming themselves as 'similarly situated' and claiming benefits granted to someone else. It is settled law that he/she who alleges violation of Article 14, has to

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establish a case of discrimination. Likewise he/she who claims a benefit must establish their claims. A specious plea of similarity cannot help applicant. She may make a representation setting out particulars of her service and setting out the grounds upon which she claims the benefit of the judgment in O.A.814/90. If she makes a representation, the respondent before whom the representation is made, will pass a reasoned order thereon within four months of the date of receipt of the representation.

3. Application is disposed of with the aforesaid directions. No costs.

Dated 27th April, 1994.

A Venkatakrishnan
P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Hankaranan
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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